

have been communicated to all the State Governments and Union Territory Administrations. On the basis of these terms and conditions, further negotiations with the State Governments and Union Territory Administrations for the absorption of the N.D.S. Instructors are being carried on. Majority of the States have agreed to absorb the Instructors. However, formal communication regarding the details of the terms and conditions of absorption are awaited.

Jobs for Graduate Engineers

900. SHRI S. M. BANERJEE :
SHRI R. K. BIRLA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that still more than 50,000 qualified Graduate Engineers are without any job ;

(b) the number of jobs offered to the Engineers in 1968 and 1969 ; and

(c) the further steps taken to provide them jobs ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) It has not been possible to estimate precisely the number of engineers in the country who are unemployed. However, there were 13,101 engineering graduates and post graduates who had registered themselves with the various employment exchanges as on the 31st December, 1969.

(b) The employment exchanges in the country were able to secure placements for 1,175 engineering graduates during 1968 and 1,876 engineering graduates during 1969. However, placements affected by the employment exchanges represent only a part of the total number of jobs filled by engineers. Moreover though the total out turn of engineering graduates from engineering institutions during the two years (1968 and 1969) was 28,466, the number of job seekers in the employment exchanges from among engineering graduates rose only by 6,150 from December, 1967 to December, 1969.

(c) In May, 1968, Government approved of a number of measures for creating additional employment opportunities for engineers. A list of these measures was placed on the Table of the House in answer

to Starred Question No. 138 on 26th July 1968. The progress regarding the implementation of these measures by the various Ministries in the Central Government and by the State Governments is under constant review.

Cases of Employees who Participated in September, 1968 Strike

901. SHRI S. M. BANERJEE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that more than three lakhs of the Central Government employees are facing many disabilities in the matters of promotion, leave, increment, passes and P.T.Os. because of break in service as a punishment for participation in the 19th September, 1968 strike ;

(b) if so, whether some other Members of Parliament and leaders of the Central Government Organisations have represented to the Prime Minister and Home Minister for condonation of this break in service ; and

(c) if so, Government's reaction thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) The unauthorised absence of about 2,90,000 Central Government employees on 19.9.1968 in connection with the strike has resulted in a break in their service. Consequently, these employees have incurred the disabilities flowing from the break in service as a result of the normal operation of their service rules, and not by way of any punishment.

(b) and (c). The matter is under consideration.

Central Government Employees who Participated in 19th September, 1968 Strike

903. SHRI J. K. CHOUDHURY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Postal and the Civil Aviation Department Employees' Union has submitted a memorandum urging the Prime Minister and the Government of India to show further leniency towards those who had